CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH; HYDERANAD.

O.A.No.020/00392/2014

HYDERABAD, THIS THE 23RD DAY OF JANUARY, 2020.

Hon'ble Mr. Ashish Kalia, Member (Judl.)

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

- T.Armugam, S/o.T.Chengala Rauyalu, Aged about 42 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 2. V.Subramanyam, S/o.V,Ramaiah, Aged about 42 years, working as Casual Labour, RMS TP Division, Tirupathi.



- 3. C.Mohan Kumar, S/o,C.Guntenna, Aged about 41 years, working as Casual Labour, RMS TP Division, Tirupathi.
- P.Venkataswamy, S/o.P.Manikyam, Aged about 43 years, working as Casual Labour, RMS TP Division, Tirupathi.
- M.Muni Reddy, S/o.Chengala Reddy, Aged about 44 years, working as Casual Labour, RMS TP Division, Tirupathi.
- G.Chalapathi, S/o.G.Nagulaiah,
 Aged about 42 years, working as Casual Labour,
 RMS TP Division, Tirupathi.
- 7. B.L.N.Reddy, S/o.B.Subba Reddy,, Aged about 43 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 8. B.Venkatarama Reddy, S/o.B.Subba Reddy, Aged about 42 years, working as Casual Labour, RMS TP Division, Tirupathi.

- 9. V.Yellaiah, S/o.V.Srinivasulu, Aged about 42 years, working as Casual Labour, RMS TP Division, Tirupathi.
- K.Murali, S/o.Muniratnam Setty,
 Aged about 45 years, working as Casual Labour,
 RMS TP Division, Tirupathi.
- S.K.M.Basha, S/o.Mouli,
 Aged about 43 years, working as Casual Labour,
 RMS TP Division, Tirupathi
- 12. C.Haridas Reddy, S/o.C.Guruva Reddy Aged about 43 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 13. R.Rajendra, S/o,Govindaiah, Aged about 45 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 14. S.K.M.D.Basha,S/o.Khader Basha, Aged about 43 years, working as Casual Labour, RMS TP Division, Tirupathi.
- S.Usman S/o.Peer Mohd.
 Aged about 41 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 16. Smt.N.Vani D/o.late Kuppuswamy, Aged about 46 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 17. B.Sukumar ,B.Venkataiah, Aged about 45 years, working as Casual Labour, RMS TP Division, Tirupathi.
- 18. S.Balaji, S/o.Sivasankaran,, Aged about 45 years, working as Casual Labour, RMS TP Division, Tirupathi.
- M.V.Ramana Murthy, S/o.M.Narsaiah,
 Aged about 45 years, working as Casual Labour,
 RMS TP Division, Tirupathi.
- B.Srinivasulu, S/o. Goyyabba,
 Aged about 41 years, working as Casual Labour,
 RMS TP Division, Tirupathi.



21. S.V.T,Reddy, S/o.S,Ramachandra Reddy, Aged about 43 years, working as Casual Labour, RMS TP Division, Tirupathi.

Applicants.

(By advocate: Mrs. Rachna Kumari representing Mr.S.Ramakrishna Rao)

Vs

- Union of India, rep. by
 The Director General,
 Department of Posts, Dak Bhavan, Sansad Marg,
 New Delhi.
- 2. The Chief Post Master General, A.P.Circle, Hyderabad – 500 001.
- 3.. The Postmaster General, Kurnool Region, Kurnool.
- 4. The Superintendent, RMS TP Division, Tirupathi.
- 5. The Head Record Officer, RMS TP Division, Tirupathi.

Respondents.

(By advocate:Mrs.K.Rajitha, Sr.C.G.Standing Counsel for Respondents.)



ORAL ORDER

PER HON'BLE Mr. ASHISH KALIA, MEMBER (J)

This Original Application was filed under section 19 of the Administrative Tribunals Act, 1985 praying for the following relief(s):

Administrativo

"To call for the records pertaining to filling up of the vacancies for the posts of MTS by way of Direct Recruitment from open market without following the Recruitment Rules. which system earmarked the for all quota categories and set aside the impugned Notification No.RE/MTS/DR/14 dated 04.03.2014 of the 2nd respondent, filling the post of MTS without considering the applicants, who are entitled to be considered under the instructions of Director General, Posts letter No.17-141/8-VDC & Trg. Dated 06.6.1988, as well as the latest Recruitment Rules providing percentage various categories, declaring the same arbitrary, illegal, unwarranted, misconceived and in violation of Articles 14 and 16 of the Constitution of India; and

(ii) to direct the respondents to consider the cases of the applicants for absorption to the posts of MTS (Multi Tasking Staff), considering their cases, under the preferential clause of the instructions contained in Director General, Posts taking into account the instructions contained in D.G. Letter No.17-141/88-VDC & Trg. Dated 06.06.1988 and as per the latest Recruitment Rules for MTS marking percentages for various categories, with all consequential benefits."

- 2. We heard learned counsel on both sides.
- 3. Learned counsel for the applicants informs that the applicants are not interested to pursue the OA.
- 4. OA is accordingly dismissed.
- 5. There shall be no order as to costs.



(B V SUDHAKAR) MEMBER (A) (ASHISH KALIA) MEMBER (J)

vsn